OA No.2275/1989

New Delhi, this 24th day of February, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri Pradeep Kumar 163/6, Delhi Kishanganj, Delhi ... Applicant (None present)

versus

Union of India, through

General Manager
 Northern Railway
 Baroda HOuse, New Delhi

2. Estate Officer/Quartes
 Northern Railway, DRM's office '
 New Delhi
(None present)

Respondents

ORDER(oral)

Dr. Jose P. Verghese

This was a 1989 matter which came on regular board. None appears for the parties. It was pointed out to us that Shri Umesh Mishra, whose name appears in the cause list had expired. Notice was directly issued to the applicant, appearing in person, in the address given in the application itself. This was done because the matter with us relates to vacation of the quarter regarding the same quarter, which was the address given in the application itself.

2. Notice was issued in pursuance of order dated 8.1.97 and the matter was posted after notice. It is remarked in the file that the notice could not be served as "the applicant left without address". The matter was posted again giving a last opportunity to the applicant since no notice could be served on him in the address given in the application. We find no alternative except to dismiss the application. The OA is accordingly dismised in default. No costs.

(S.P. Biswas) Member(A)

(Dr. Jose P Verghese) Viee Chairman(J)